

New Legislation for Employment

141. SHRI RAVI SHANKAR PRASAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government propose to bring a legislation for providing at least 100 days employment to one person from every family;

(b) whether it would be a 100 per cent centrally sponsored project; and

(c) the role that would be played by the State Governments to ensure success of the project to control poverty and unemployment?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (c) The proposal to enact a Central Legislation for the National Rural Employment Guarantee Act, which aims to enhance livelihood security to poor households in rural areas by providing at least 100 days of guaranteed wage employment to every poor household whose adult members volunteer to do unskilled manual labour, is under consideration of the Government. The State Government would be responsible for implementation of National Rural Employment Guarantee Programme (NREGP) in the areas where the Act is made applicable.

Employment Exchanges in the country

†142. SHRIMATI KUM KUM RAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of Employment Exchanges functioning in the country;

(b) the number of entries registered in these Exchanges during the last three years; and

(c) the number of persons who got employment through these Exchanges during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) As on 31st August 2004 there were 947 Employment Exchanges functioning in the the country.

†Original notice of the question was received in Hindi.

[2 December, 2004]

RAJYA SABHA

(b) Number of jobseekers, all of whom are not necessarily unemployed, registered in the employment exchanges during 2001, 2002 and 2003 was 55.5, 50.6 and 54.6 lakh respectively.

(c) Placements effected by the Employment Exchanges during 2001, 2002 and 2003 were 1.69, 1.43, 1.55 lakh respectively.

Increase of pay and allowances of Textile Workers .

143. SHRI C. PERUMAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether textile workers of our country are the second lowest paid in the world according to an international survey; and

(b) if so, the corrective steps taken to improve the pay and allowances of textile workers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) Government of India is not aware of any international survey on the subject.

(b) Does not arise.

Assistance to Indians working through Indian Missions/posts

144. DR. PRABHA THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number and names of the foreign employees against whom complaints were received from Indian labourers in various countries for violation of terms of employment during the last three years;

(b) the number and names of the employees among such foreign employees who were black-listed and barred from recruiting Indian manpower; and

(c) the details of the assistance being provided to Indians working abroad through Indian Missions/posts?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO) (a) and (b) the foreign employees are not covered under the Emigration Act, 1983. However, foreign employers